

Delhi-Gurgaon Expressway was referred to the Central Vigilance Commission (CVC) on 24/09/2013 for further action to be taken by the Commission.

**Declaration of Moradabad-Ramnagar-Bhatrojkhan-Karnaprayag road as NH**

†1226. SHRI MAHENDRA SINGH MAHRA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government is aware that the 'Chardham Yatra' also passes through Moradabad-Ramnagar-Bhatrojkhan-Karnaprayag route;
- (b) if so, by when Government would declare this route as a National Highway; and
- (c) if not, whether Government would allocate funds for its maintenance considering its importance for 'Chardham Yatra'?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (c) The National Highway Nos. 123, 94, 108, 58 and 109 lead to Chardhams namely Yamnotri, Gangotri, Kedarnath and Badrinath in Uttarakhand. The Moradabad-Ramnagar-Bhatrojkhan-Karnaprayag is one of the longer routes connecting to Kedarnath and Badrinath through NH 58 and 109. The Moradabad-Ramnagar-Bhatrojkhan-Karnaprayag section passes through both the States of Uttar Pradesh and Uttarakhand. No proposal for its declaration as National Highway has been received either from Government of Uttar Pradesh or Government of Uttarakhand. Since this Ministry is primarily responsible for the development and maintenance of National Highways and other Centrally Sponsored Schemes in the country, the maintenance of this section does not come under the purview of this Ministry.

**Guidelines for taxi aggregators**

1227. DR. PRADEEP KUMAR BALMUCHU:  
KUMARI SELJA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government is contemplating to enact new Road Safety Laws to cover taxi aggregators in the light of 6th December, 2014 Uber rape incident; and
- (b) if so, the details thereof?

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† Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) The Motor Vehicles Act, 1988, vests powers for Control of Transport Vehicles to the respective State Governments. In pursuance of the advisory issued by the Ministry of Home Affairs, Government of India dated 7th December, 2014, all the web based operators, who were plying their taxis, without proper authorization, were banned *vide* Public Notice dated 8th December, 2014 by Transport Department, Government of National Capital Territory of Delhi till such time that they acquired license/authorization from the appropriate authority. The Transport Department, Government of NCT of Delhi has modified their existing 'Radio Taxi Scheme, 2006' and allowed for aggregation concept and also allowed the App based operators to apply for registration/licensing.

**Transparency in bidding process of NHAI**

1228. SHRI ARVIND KUMAR SINGH:

SHRI NEERAJ SHEKHAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether as per the recent report of CAG, inconsistencies in fixing the total toll period on 9 stretches of National Highways by NHAI would force users to pay an additional ₹ 28,000/- crore as toll charges;

(b) if so, the details thereof and Government's response thereto;

(c) whether as per the report, there is lack of transparency in bidding process and poor monitoring of projects;

(d) if so, the reasons therefor; and

(e) the steps Government would take to ensure transparency in bidding process of NHAI projects and proper monitoring in view of above reports?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) (i) The CAG in their report No. 36 of 2014-Implementation of PPP Projects in NHAI (Para No. 4.3.1) has pointed out that the concession period determined by considering tollable traffic (instead of total traffic) in 8 projects, resulted in fixing of longer concession period which put an extra burden on road users to the tune of ₹ 28095.54 crores.

(ii) The details of 8 projects referred by CAG in their report is given in Statement